

[English]

COMMERCIAL EXPLOITATION OF LAND

***200. Shri Ram Kapse :** Will the **Minister of Surface Transport** be pleased to state :

(a) whether the Union Government have cleared the proposal of commercial exploitation of land belonging to Surface Transport Ministry;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

The Minister of State of the Ministry of Surface Transport (Shri Jagdish Tytler) : (a) to (c) The matter is under consideration of the Government.

[Translation]

FUNCTIONING OF KVIC

***202. Shri Jagmeet Singh Brar :**
Shri Nawal Kishore Rai :

Will the **Minister of Industry** be pleased to state :

(a) whether the Committee appointed by the Government under the Chairmanship of Shri K. C. Sodhiya to study the functioning of Khadi Gram-Udyog Commission has submitted its report;

(b) if so, the details of the recommendations of the Committee and the action taken by the Government thereon;

(c) whether the Committee has also pointed out cases of gross financial irregularities in the above Commission during the last year; and

(d) if so, the action taken by the Government in this regard?

The Minister of Industry (Shri K. Karunakaran) : (a) The Government of India had constituted a High Power Committee in June, 1990 under the Chairmanship of Shri K. C. Sodhia to look into performance of Khadi institutions and the grievances of the employees working in these institutions for suggesting suitable measures.

(b) The major recommendations of the K. C. Sodhia committee are as follows :

1. It would not be possible to impose uniform service conditions and scales of pay and allowances for all the institutions.
2. The question of parity in emoluments with KVIC employees does not arise and the demand does not merit consideration.
3. Gandhi Ashrams should rationalise pay and allowances of their workers in line with the provisions of the Shops and Commercial Establishments Act.

4. The demand for nationalisation of Khadi institutions is not tenable.

5. The demand for prescription of service conditions of Khadi workers by the Government does not merit consideration.

6. The Khadi artisans should be exempted from various labour laws such as E.S.I., P.F., I.D. Act, Minimum Wages Act, etc.

7. Suitable stipulation may be incorporated in the bye laws of certified institutions to facilitate democratic functioning and internal democracy.

After ascertaining the views of all concerned, the Government had resolved in November, 1992 to implement the following decisions :

(i) The provisions of the Shops commercial Establishments Act of the area should be applied to Khadi institutions;

(ii) Service rules should be adopted in accordance with a 'Model Service Rules' to be prepared and circulated by the KVIC;

(iii) Effective participation of working in management should be ensured; and

(iv) KVIC should look into the individual cases of retrenchment/dismissal of workers.

Accordingly, Government of India has communicated to K.V.I.C. to implement these recommendations.

(c) and (d) While no specific cases of gross financial irregularities were pointed out, the committee had recommended several measures for improving the financial management of the Commission and the Khadi institutions. These have been communicated to the Commission.

MEDICAL COLLEGES

***204. Shri Lakshman Singh :** Will the **Minister of Health and Family Welfare** be pleased to state :

(a) the policy of the Government regarding setting up of new medical colleges in private sector; and

(b) the number of private individuals permitted to set up medical colleges alongwith their locations thereof ?

The Minister of Health and Family Welfare (Shri A. R. Antulay) : (a) As per provisions of Indian Medical Council (Amendment) Act, 1993 and the Scheme prescribed thereunder, only registered Societies and Public Trusts are eligible to set up medical colleges in private sector.

(b) No private individuals have been permitted to set up medical colleges. Two registered societies have so far been permitted to set up medical colleges in the private sector in Talegaon, Pune (Maharashtra) and Kannaur (Kerala) after the amendment was introduced in the IMC Act.